

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/MP/2024

- Subject : Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant.
- Petitioner : Captive Power Producers Association (CPPA)
- Respondent : Ministry of New and Renewable Energy (MNRE)
- Date of Hearing : **19.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Buddy A. Ranganathan, Advocate, CPPA
Shri KR Sasiprabhu, Advocate, CPPA
Shri Gaurav Thakur, Advocate, CPPA
Shri Vishnu Sharma, Advocate, CPPA
Shri Manan Shishodia, Advocate, CPPA
Ms. Shefali Tripathi, Advocate, CPPA

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking a revision in the methodology evolved by this Commission vide its order dated 18.2.2020 in Suo Motu Petition No. 12/SM/2019 for estimation of electricity generated from biomass in cogeneration power plant. Learned counsel further submitted that the distinction and difference between conventional and co-generation power plants has been duly noted and recognized by this Commission in the aforesaid order dated 18.2.2020. However, more than three years have passed since then, and the data reveal that this distinction/difference skews the RPO compliance of co-generation plants for the same biomass consumption compared to conventional plants if the methodology for estimating electricity generated from biomass in co-generation plants remains the same. Learned counsel submitted that considering the above, there is a need to revisit and revise the methodology outlined in the order dated 18.2.2020.

2. In response to a specific query of the Commission on the *locus standi*, learned counsel for the Petitioner submitted that the Petitioner is a registered association of industries in the States of Maharashtra and Gujarat, and the Petitioner has also filed a list of the members of the Petitioner Association. Learned counsel also added that in the past, the Commission has considered several Petitions filed by the associations.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondent subject to just exceptions;

(b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

4. The Petition will be listed for hearing on **10.12.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**